

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 32554/2025/RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mijasama Altaf
D/O Mohammad Altaf Dar
R/O Arreh Bunpora, Tehsil & District Kulgam

Vide Notification No. **2055 of 2025/RG/LP** Dated **18.06.2025** has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

No: 66911-17 = /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mijasama Altaf**, Advocate
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3256 of 2025 /RG/LP

Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Foukiya Firdos
D/O Ayub Javaid
R/O Dangarpura, Tehsil & District Pulwama

Vide Notification No. **2033 of 2025/RG/LP** Dated **17.06.2025** has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

No: 66918-24 /RG/LP

Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Foukiya Firdos, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3257 of 2025 /RG/LP

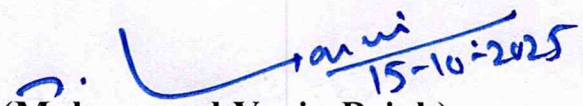
Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Showkat Ahmad Gojri
S/O Mohmad Shaban Gojri
R/O Gulmohar Colony, Babatang, Tehsil Pattan, District Baramulla

Vide Notification No. 94 of 2022/RG/LP Dated 24.02.2022 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 66925-31 /RG/LP

Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Showkat Ahmad Gojri, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

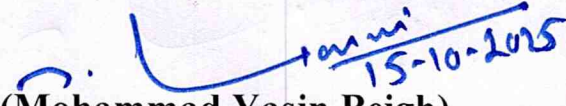
No: 3258 7 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gauhar Muzaffar Qureshi
S/O Muzaffar Iqbal Qureshi
R/O Gupt Ganga, Exchange Road, Ishber Nishat Tehsil North Srinagar, District Srinagar

Vide Notification No. 2897 of 2023/RG/LP Dated 28.12.2023 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 66932-30 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gauhar Muzaffar Qureshi, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 3259 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Zeenat Qayoom
D/O Abdul Qayoom Dar
R/O Zaloosa, Tehsil Charar-i-Sharief, District Budgam

Vide Notification No. 856 of 2025/RG/LP Dated 13.03.2025 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration
15-10-2025

No: 66939-45 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zeenat Qayoom, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration
15-10-25

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 3260 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Wilayat Maqbool
S/O Mohammad Maqbool Lone
R/O Lone Mohalla Andergam, Tehsil Pattan, District Baramulla

Vide Notification No. **855 of 2025/RG/LP** Dated **13.03.2025** has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration
15-10-2025

No: 66946-52 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Wilayat Maqbool**, Advocate
.....for information and necessary action.

(Signature)
Registrar Administration
15-10-2025

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3261 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Uzmat Bashir
D/O Bashir Ahmad Dar
R/O Turka Tachloo, Tehsil & District Anantnag

Vide Notification No. **854 of 2025/RG/LP Dated 13.03.2025** has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration
15-10-2025

No: 66953-59 /RG/LP Dated 23.10.2025 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uzmat Bashir**, Advocate
.....for information and necessary action.

(Signature)
Registrar Administration
15-10-25
(Signature)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 3262 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tawheeda Akhter
D/O Gh Nabi Najar
R/O Changoo (Roshanabad), Tehsil Doru Shahabad, District Anantnag

Vide Notification No. **852 of 2025/RG/LP** Dated **13.03.2025** has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

No: 66960-66 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tawheeda Akhter, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 3263 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahid Mehboob Wani
S/O Mohammad Sultan Wani
R/O Kulangam Muqdam Mohalla, Tehsil Handwara, District Kupwara

Vide Notification No. **848 of 2025/RG/LP** Dated **13.03.2025** has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

No: 66967 - 73 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Mehboob Wani, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 3264 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suhail Shaban
S/O Mohd Shaban
R/O Ghati Saloor, Tehsil & District Ganderbal

Vide Notification No. 843 of 2025/RG/LP Dated 13.03.2025 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

No: 66974-80 /RG/LP Dated 23.10.2025 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Shaban**, Advocate
.....for information and necessary action.

(Signature)
Registrar Administration
(Signature)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

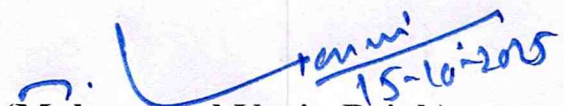
No: 3265 of 2025 /RG/LP Dated 23.10.2025

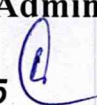
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nuzhat Nazir
D/O Nazir Ahmad Malik
R/O Saripara Budan, Tehsil Rohama, District Baramulla

Vide Notification No. **835 of 2025/RG/LP** Dated **13.03.2025** has been declared as Absolute/Final.

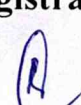
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 66981-07 /RG/LP Dated 23.10.2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nuzhat Nazir**, Advocate
.....for information and necessary action.


Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 3266 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Naseerul Islam Wani
S/O Ab Jabbar Wani
R/O Sonerwani, Tehsil & District Bandipora

Vide Notification No. **834 of 2025/RG/LP Dated 13.03.2025** has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

No: 66988-94 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naseerul Islam Wani**, Advocate
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

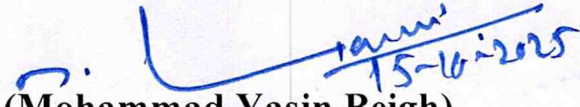
No: 3267 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nasreena Hamid
D/O Ab Hamid Pandit
R/O Uthoora, Tehsil & District Pulwama

Vide Notification No. 833 of 2025/RG/LP Dated 13.03.2025 has been declared as Absolute/Final.

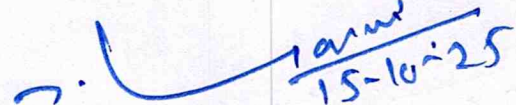
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 66995-67001 /RG/LP Dated 23.10.2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nasreena Hamid, Advocate**
.....for information and necessary action.


Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 3268 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahid Mushtaq
S/O Mushtaq Ahmad Lone
R/O Shahpora Payeen Banday Bagh Stop, Tehsil & District Ganderbal

Vide Notification No. 2086 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

Yasin
15-10-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 67002-08 /RG/LP Dated 23.10.2025 *(R)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Mushtaq**, Advocate
.....for information and necessary action.

Yasin
15-10-2025
Registrar Administration
(R)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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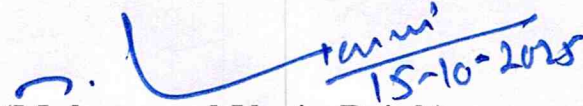
NOTIFICATIONNo: 3269 of 2025 /RG/LP Dated 23 .10.2025

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Mr. Mir Jamsheed Bashir
S/O Bashir Ahmad Mir
R/O Oriel Kund, Tehsil Devsar, District Kulgam.

Vide Notification No. **829 of 2025/RG/LP** Dated **13.03.2025** has been
declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67009-15 /RG/LP Dated 23 .10.2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Jamsheed Bashir**, Advocate
.....for information and necessary action.


Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 3270 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Muzamil Mohi ud Din
S/O Gh Mohi Ud Din Malik
R/O Managam, Tehsil Wagoora, District Baramulla

Vide Notification No. 826 of 2025/RG/LP Dated 12.03.2025 has been declared as Absolute/Final.

By Order

Jammu
15-10-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 67016-22 /RG/LP Dated 23.10.2025 *(L)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzamil Mohi ud Din**, Advocate
.....for information and necessary action.

Jammu
15-10-25
Registrar Administration
(L)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 3271 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Muzzamil Owais Ganai
S/O Basahrat Feroz
R/O Wagam, Tehsil & District Pulwama

Vide Notification No. **821 of 2025/RG/LP Dated 12.03.2025** has been declared as Absolute/Final.

By Order

Yasin
15-10-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 67023-29 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzzamil Owais Ganai**, Advocate
.....for information and necessary action.

Yasin
15-10-25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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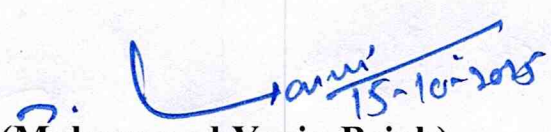
NOTIFICATIONNo: 3272 of 2025 /RG/LP Dated 23 .10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ishrat Nazir**D/O Nazir Ahmad****R/O Hathi Khan Jail Road, Tehsil Khanyar, District Srinagar**

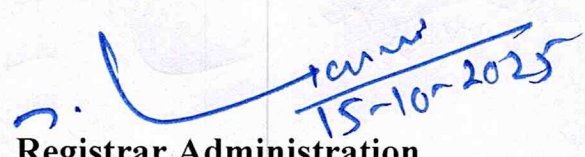
Vide Notification No. **818 of 2025/RG/LP** Dated **12.03.2025** has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67030 -36 /RG/LP Dated 23 .10.2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishrat Nazir**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

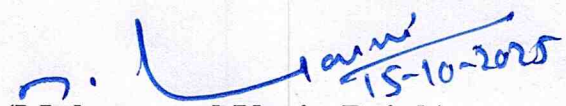
No: 3273 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Insha Aftab
D/O Aftab Ahmad Dar
R/O Gadapora Dar Mohalla, Tehsil & District Shopian

Vide Notification No. **817 of 2025/RG/LP** Dated **12.03.2025** has been declared as Absolute/Final.

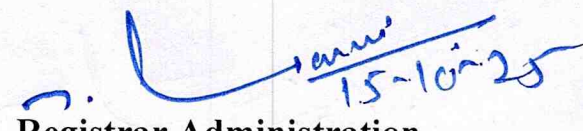
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67037-43 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Shopian**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Shopian**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha Aftab**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

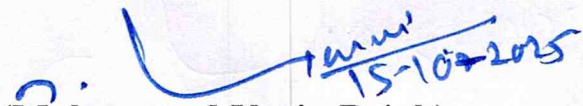
No: 3274 of 2025 /RG/LP Dated 23 .10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iftisaam Bashir
D/O Peer Bashir Ahmad
R/O Peer Mohalla Thuru, Tehsil Lar, District Ganderbal

Vide Notification No. **815 of 2025/RG/LP** Dated **12.03.2025** has been declared as Absolute/Final.

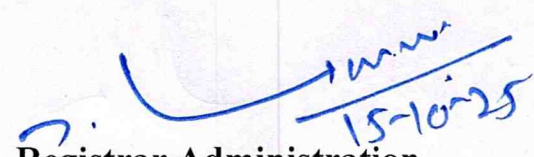
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67044-50 /RG/LP Dated 23 .10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iftisaam Bashir**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

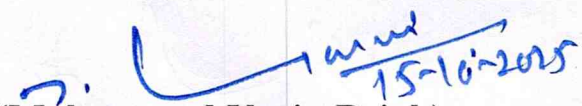
No: 3275 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Gowhara Mukhtar
D/O Mukhtar Ahmad Bhat
R/O Durbal Bemina, Tehsil Budgam, District Srinagar

Vide Notification No. 808 of 2025/RG/LP Dated 12.03.2025 has been declared as Absolute/Final.

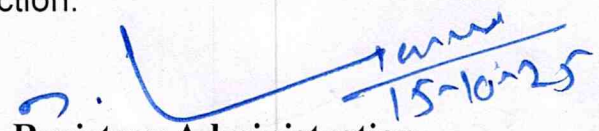
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67051-57 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gowhara Mukhtar, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3276 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Arminster Kour
D/O Jangbhadur Singh
R/O Nand Singh Mohalla Gulshanpora, Tehsil Tral, District Pulwama

Vide Notification No. **800 of 2025/RG/LP** Dated **12.03.2025** has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67058-64 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arminster Kour**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

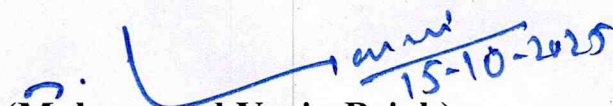
No: 3277 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rumaisa Mehraj Khan
D/O Mehraj Ud Din Khan
R/O Salfia Colony Batamaloo, Tehsil South, District Srinagar

Vide Notification No. 839 of 2025/RG/LP Dated 13.03.2025 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67065-71 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rumaisa Mehraj Khan, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3278 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shabir Ahmad Lone
S/O Mohammad Sideeq Lone
R/O Qasba Haihama, Tehsil & District Kupwara.

Vide Notification No. **842 of 2025/RG/LP Dated 13.03.2025** has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

No: 67072 - 78 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara.**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabir Ahmad Lone, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

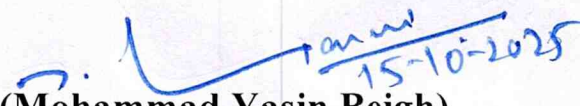
No: 3279 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mahveen Bashir
D/O Bashir Ahmed
R/O Mughal Mohalla Chattabal, Tehsil Srinagar South, District Srinagar

Vide Notification No. 790 of 2025/RG/LP Dated 11.03.2025 has been declared as Absolute/Final.

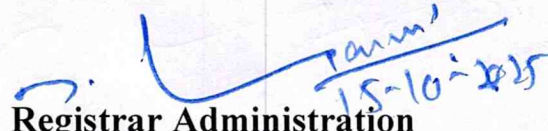
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67079-85 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mahveen Bashir**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3280 of 2025 /RG/LP Dated 23 .10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Fazila Zainab
D/O Mohammad Yousuf Bhat
R/O Whadatpora, Tehsil & District Budgam

Vide Notification No. 805 of 2025/RG/LP Dated 12.03.2025 has been declared as Absolute/Final.

By Order

amw
15-10-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 67086-92 /RG/LP Dated 23 .10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fazila Zainab**, Advocate
.....for information and necessary action.

amw
15-10-25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

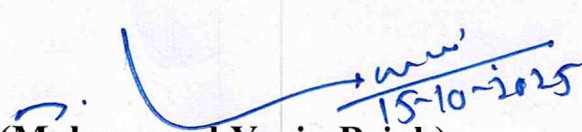
No: 3281 of 2025 /RG/LP Dated 23 .10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Heena Ismail
D/O Mohd Ismail Bhat
R/O Patti Brain Nishat, Tehsil Khanyar, District Srinagar

Vide Notification No. **91 of 2025/RG/LP** Dated **22.01.2025** has been declared as Absolute/Final.

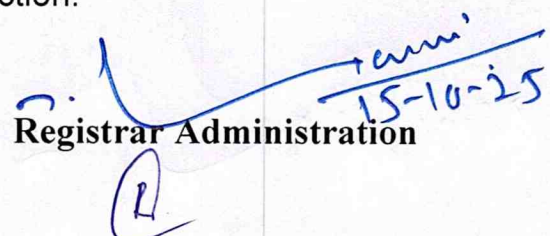
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67093-99 /RG/LP Dated 23 .10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heena Ismail, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 3282 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aqib Raheem
S/O Abdul Raheem Rather
R/O New colony Bamurada, Tehsil Khag, District Budgam

Vide Notification No. 3197 of 2024/RG/LP Dated 31.12.2024 has been declared as Absolute/Final.

By Order

rami
15-10-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 67100 - 06 /RG/LP Dated 23.10.2025 *@*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aqib Raheem**, Advocate
.....for information and necessary action.

rami
15-10-25
Registrar Administration
@

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

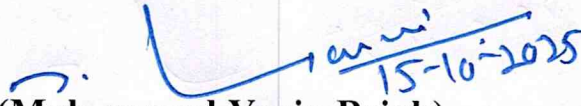
No: 3283 of 2025 /RG/LP Dated 23 .10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gulshan Ahmad Shah
S/O Bashir Ahmad Shah
R/O Wahdat pora, Tehsil & District Baramulla

Vide Notification No. **3048 of 2024/RG/LP Dated 13.12.2024** has been declared as Absolute/Final.

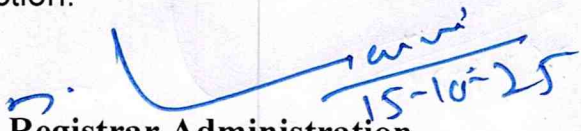
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67107-13 /RG/LP Dated 23 .10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gulshan Ahmad Shah**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3284 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Hamid Ul Hussnain

S/O Syed Ab Hamid

R/O H.No.5 Shadab Lane, Mini Colony, Tehsil Chanapora-Natipora, District Srinagar

Vide Notification No. 2492 of 2024/RG/LP Dated 04.10.2025 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

No: 67114-20 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Hamid Ul Hussnain, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3285 of 2025 /RG/LP Dated 23 .10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bilal Khan
S/O Mohd Farooq Khan
R/O Uttarsoo, Goswani Wadder, Brariangan, Tehsil Shangus, District Anantnag

Vide Notification No. 964 of 2024/RG/LP Dated 31.05.2024 has been declared as Absolute/Final.

By Order

Jammu
15-10-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 6724-27 /RG/LP Dated 23 .10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bilal Khan, Advocate**
.....for information and necessary action.

Jammu
15-10-25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3286 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zubair Un Nabi
S/O Gh. Nabi Paddar
R/O Kanipora, Nasirabad, Tehsil & District Kulgam

Vide Notification No. 130 of 2024/RG/LP Dated 20.02.2024 has been declared as Absolute/Final.

By Order

ammi
15-10-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 67128-34 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zubair Un Nabi**, Advocate
.....for information and necessary action.

ammi
15-10-25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3287 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Gazala Gul
D/O Ghulam Mohammad Bhat
R/O Khanawari Zaldagar, Fateh Kadal, Tehsil Srinagar South, District Srinagar

Vide Notification No. **1045 of 2023/RG/LP** Dated **01.06.2023** has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67135-45 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gazala Gul, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

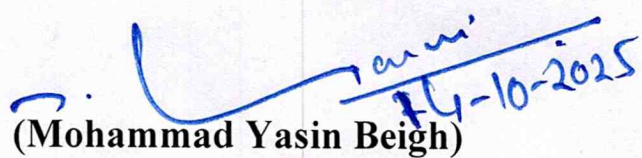
No: 3249 of 2025/RG/LP Dated 14.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shah Omar Mustafa Veeri
S/O Shah Bashir Ahmad Veeri
R/O Veeri, Tehsil Bijbehara, District Anantnag

Vide Notification No. 310 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final.

By Order

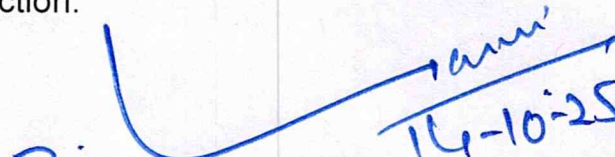

(Mohammad Yasin Beigh)
Registrar Administration

No: 66011-10/RG/LP

Dated 14.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shah Omar Mustafa Veeri**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3288 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tawoos Ahmad Wani
S/O Ab Rahim Wani
R/O Qasba Devsar, Dhobi Mohalla, Tehsil Devsar, District Kulgam

Vide Notification No. 718 of 2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

No: 67142-48 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tawoos Ahmad Wani, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3209 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Altaf Hussain Shiekh
S/O Sonaullah Shiekh
R/O Yehama Lawoosa, Shiekh Mohalla, Tehsil Qalambad, District Kupwara

Vide Notification No. **687 of 2021/RG/LP Dated 19.07.2021** has been declared as Absolute/Final.

By Order

tanvi
15-10-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 67149-55 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Altaf Hussain Shiekh, Advocate**
.....for information and necessary action.

tanvi
15-10-25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3290 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Masrat Maqbool
D/O Mohammad Maqbool Mir
R/O Mir Mohalla Achagoza Bamno, Tehsil Rajpora, District Pulwama

Vide Notification No.1981 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

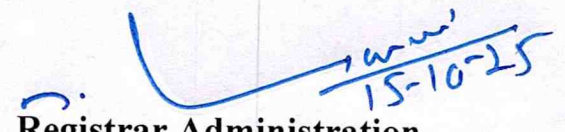
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67156-G2 /RG/LP Dated 23.10.2025 (4)

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Masrat Maqbool**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3291 of 2025 /RG/LP Dated 23 .10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ahsaan Gull Shah
S/O Ghulam Mohammad Shah
R/O Shah Mohalla, Tehsil Khansahib, District Budgam

Vide Notification No. **26 of 2023/RG/LP** Dated **10.02.2023** has been declared as Absolute/Final.

By Order

Yasin
15-10-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 67163-69 /RG/LP Dated 23 .10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ahsaan Gull Shah**, Advocate
.....for information and necessary action.

Yasin
15-10-25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

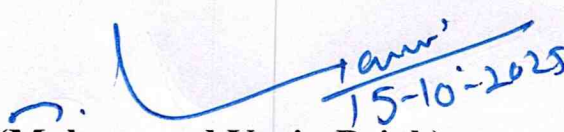
No: 3292 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Asma Rashid
D/O Abdul Rashid Malla
R/O Patushay, Tehsil & District Bandipora

Vide Notification No. **1858 of 2023/RG/LP Dated 08.09.2023** has been declared as Absolute/Final.

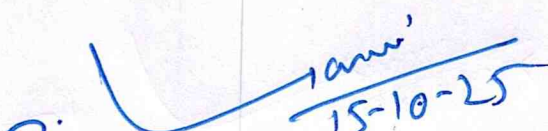
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67170-76 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asma Rashid, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

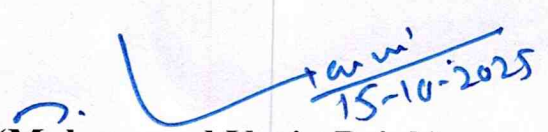
NOTIFICATIONNo: 3293 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aifreena Ahad
D/O Ab Ahad Rather
R/O By-Pass Road, Ahan, Tehsil Wakura, District Ganderbal

Vide Notification No. 345 Dated 02.12.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67177-83 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aifreena Ahad**, Advocate
for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3294 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Azad Hussain Bhat
S/O Abdul Majied Bhat
R/O Adigam, Gur Mohalla, Tehsil Kokernag, District Anantnag.

Vide Notification No. 994 of 2023/RG/LP Dated 31.05.2023 has been declared as Absolute/Final.

By Order

Jamm'
15-10-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 67184 - 90 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag.**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Azad Hussain Bhat**, Advocate
.....for information and necessary action.

Jamm'
15-10-25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 3295 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Farhana Nazir
D/O Nazir Ahmad Ganayee
R/O Trajibal, Tehsil Charar-i-Sharief, District Budgam

Vide Notification No. 2031 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

By Order

Yamin
15-10-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 67191-97 /RG/LP Dated 23.10.2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farhana Nazir**, Advocate
.....for information and necessary action.

Yamin
15-10-25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 3296 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sheikh Mohammad Faisal
S/O Sheikh Ghulam Mohammad
R/O Chotipora, Tehsil Handwara, District Kupwara

Vide Notification No. 936 of 2024/RG/LP Dated 31.05.2024 has been declared as Absolute/Final.

By Order

amw
15-10-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 67198-204 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Mohammad Faisal**, Advocate
.....for information and necessary action.

amw
15-10-25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3247 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shaira Reyaz
D/O Reyaz Ahmad Khan
R/O Athwajan, Tehsil Panthachowk, District Srinagar..

Vide Notification No. 2011 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

By Order

Yasin
15-10-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 67205-11 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaira Reyaz**, Advocate
.....for information and necessary action.

Yasin
15-10-25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

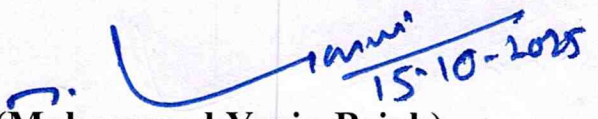
No: 3298 of 2025 /RG/LP Dated 23 .10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Basira
D/O Mohammad Sharief
R/O Kani Kadal Chotta Bazar, Tehsil Srinagar South, District Srinagar

Vide Notification No. **1560 of 2025/RG/LP Dated 16.05.2025** has been declared as Absolute/Final.

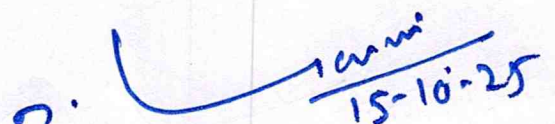
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67212 - 18 /RG/LP Dated 23 .10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Basira**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3299 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Muzamil Hafeez
D/O Mohammad Hafeez Bakshi
R/O Baran Pather, Batamaloo near Police Control Room, Tehsil & District Srinagar

Vide Notification No. 997 of 2024/RG/LP Dated 31.05.2024 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration
15-10-2025

No: 6749-25 /RG/LP Dated 23.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Muzamil Hafeez, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration
15-10-25

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 3300 of 2025 /RG/LP Dated 23.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Fozia Farooq
D/O Qazi Umar Farooq
R/O Qasba Lar, Tehsil Laar, District Ganderbal

Vide Notification No. **1041 of 2023/RG/LP Dated 01.06.2025** has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
 Registrar Administration

No: 67226-32 /RG/LP Dated 23.10.2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fozia Farooq, Advocate**
for information and necessary action.

(Signature)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3301 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Fraz Saquib
S/O Shri Abdul Hafiz Khan
R/O Harni, Tehsil Mendhar, District Poonch

vide Notification No. 970 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration
22-X-2025

No: 67233-39 = RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fraz Saquib, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration
22-X-2025

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

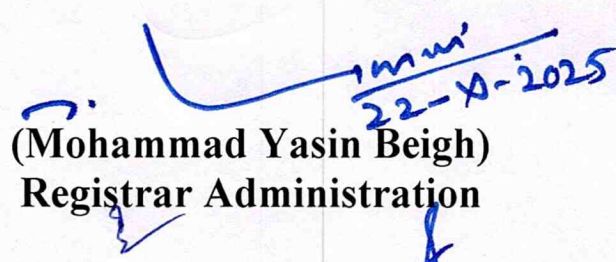
No: 3309 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Harpreet Singh
S/O Shri Charanjeet Singh
R/O F 467, Sector-2, Nanak Nagar, Tehsil Bahu, District Jammu.

vide Notification No. 975 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

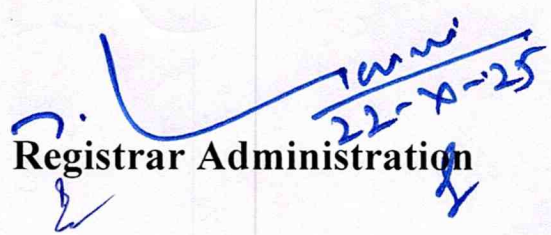
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67240-46 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Harpreet Singh, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3303 of 2025 /RG/LP Dated: 24 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Himani Sasan
D/O Shri Kewal Krishan
R/O Village Dalogra, Tehsil & District Rajouri

vide Notification No. 976 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

[Signature]
(Mohammad Yasin Beigh)
Registrar Administration
[Initials]

No: 67247-53 RG/LP Dated: 24 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Himani Sasan, Advocate**
.....for information and necessary action.

[Signature]
Registrar Administration
[Initials]

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3304/2025 /RG/LP Dated: 24.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Karmjeet Singh
S/O Shri Rattan Singh
R/O Village Karyan, Tehsil Bhalla, District Doda

vide Notification No. 979 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration
22-10-2025

No: 67254-60 RG/LP Dated: 24.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Karmjeet Singh, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration
22-10-25

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

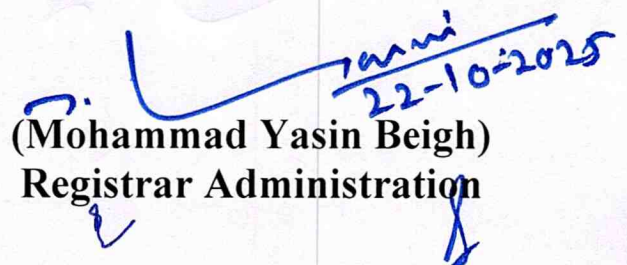
No: 3305 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Luxmi Ahuja
D/O Shri Baldev Raj Ahuja
R/O JMC 763, Lane No.3 near Metador Stand Bhagwati Nagar, Tehsil & District Jammu

vide Notification No. 981 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

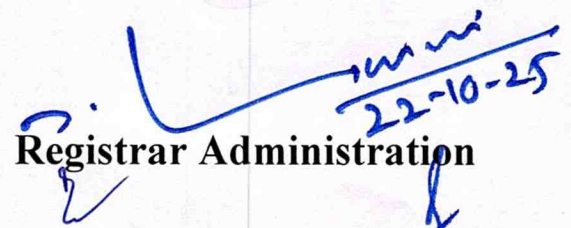
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67261-67 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Luxmi Ahuja, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3306 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

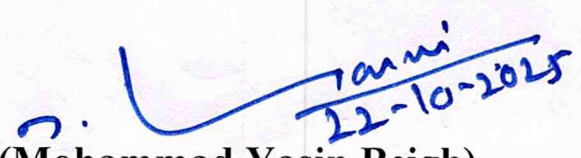
Mr. Mandeep

S/O Shri Munshi Ram

R/O Village Dalsar Challar, Tehsil Ramnagar, District Udhampur

vide Notification No. 983 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

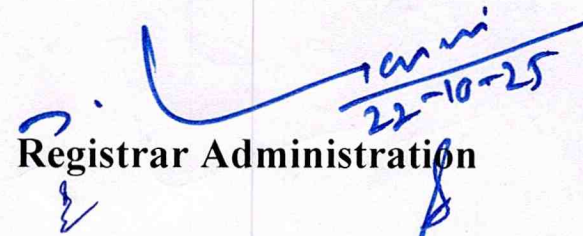
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67268-74 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mandeep, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3307 of 2025 /RG/LP Dated: 24.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Munish Khosla
S/O Shri Amit Khosla
R/O H.No.75, Sector 1A, Sharika Vihar,
near JP School Lower Roop Nagar, Tehsil & District Jammu

vide Notification No. 1015 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration
22-10-2025

No: 67275-81 — RG/LP Dated: 24.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Munish Khosla, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration
22-10-25

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

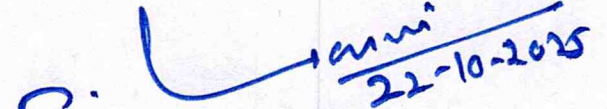
No: 3308-07.2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Wasid
S/O Shri Mohd Naseem
R/O Nar Samuti, Ward No.1, Tehsil Mendhar, District Poonch

vide Notification No. 1300 of 2024/RG/LP dated 25.07.2024 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67282-88 - RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Wasid, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3309 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Himanshi Verma
D/O Shri Naresh Kumar
R/O Gagore Vijaypur near Middle School, Jammoria, Tehsil Vijaypur,
District Jammu

vide Notification No. 1292 of 2024/RG/LP dated 25.07.2024 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration
22-10-2025

No: 67209-95 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Himanshi Verma, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration
22-10-25

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3310 of 2025 /RG/LP Dated: 24 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Iqram Hussain Choudhary
S/O Shri Mohammed Sadiq
R/O Katarmal, Bloc; Panjgrain, Tehsil Manjakote, District Rajouri

vide Notification No. 1293 of 2024/RG/LP dated 25.07.2024 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration
22-10-2025

No: 67296-102 /RG/LP Dated: 24 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Iqram Hussain Choudhary, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration
22-10-25

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

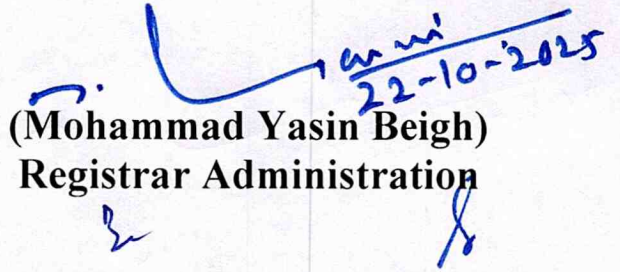
No: 3311 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Umair Javeed Mir
S/O Shri Mohd. Javeed Mir
R/O Ward No.7, Sorh, Tehsil Mahore, District Reasi

vide Notification No. 2070 of 2023/RG/LP dated 13.09.2023 has been declared as Absolute/Final.

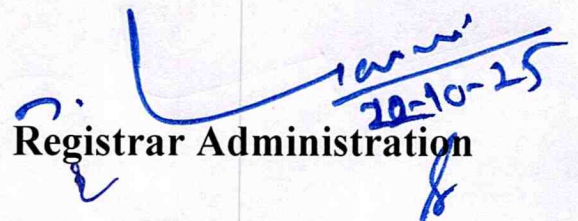
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67303-9 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umair Javeed Mir, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

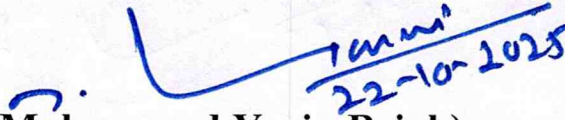
No: 3312042025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Komal Prabhakar
D/O Shri Vipan Prabhakar
R/O House No.155, Extension 2A, Trikuta Nagar, Tehsil & District Jammu.

vide Notification No. 2740 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

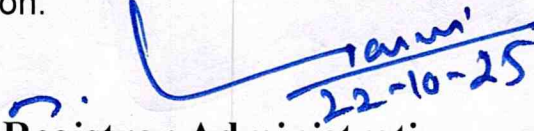
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67310-16 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Komal Prabhakar, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

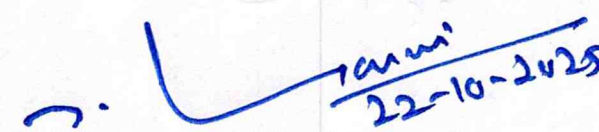
No: 3313 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Madhur Muskaan
D/O Shri Harvinder Singh
R/O H.No. 70-A Sunder Nagar, Camp Road, Talab Tillo, Tehsil & District Jammu

vide Notification No. 2752 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

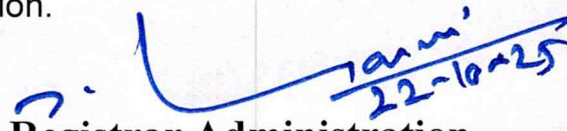
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67317-23 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Madhur Muskaan, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

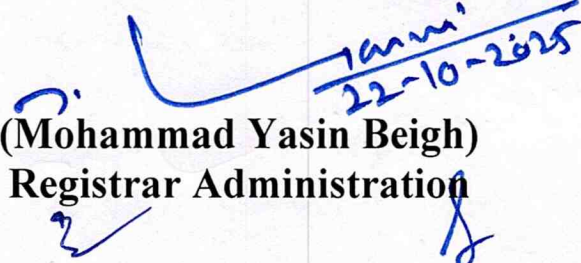
No: 3314 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Uday Wazir
S/O Shri Raman Wazir,
R/O Wazir House near Church, Sainik School Road, Dhok Waziran, Kandoli,
Nagrota, District Jammu

vide Notification No. 2776 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

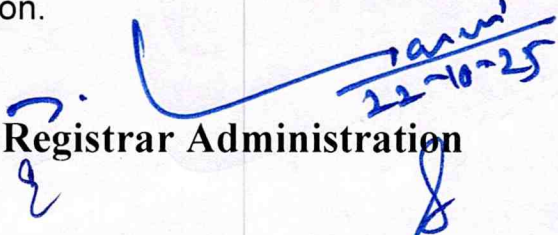
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67324-30 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Uday Wazir, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3315 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mikhil Padha
S/O Shri Sanjay Kumar
R/O Ward No.3, Nangal Road, Kun-Drorian, Tehsil Katra, District Reasi.

vide Notification No. 46 of 2024/RG/LP dated 19.02.2024 has been declared as Absolute/Final.

By Order

Jammu
22-10-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 67331-37 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mikhil Padha, Advocate**
.....for information and necessary action.

Jammu
22-10-25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3316 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Malka Tabbasum
D/O Shri Mohd Shabir
R/O Village Kalaban, Tehsil Mendhar, District Poonch

vide Notification No. 48 of 2024/RG/LP dated 19.02.2024 has been declared as Absolute/Final.

By Order

Jammu
22-10-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 67338-44 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Malka Tabbasum**, Advocate
.....for information and necessary action.

Jammu
22-10-2025
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

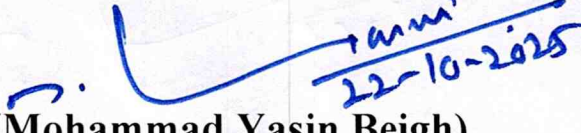
No: 3317 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bindu Devi
D/O Shri Rashpal Singh
R/O Khori Sangar, Ransoo Tehsil Pouni, District Reasi.

vide Notification No. 967 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

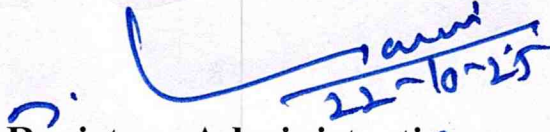
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67345-51 /RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bindu Devi**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

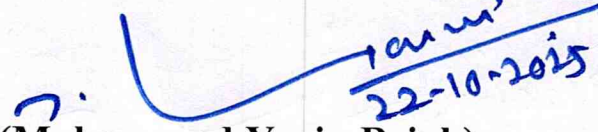
No: 3310 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Pranav Sharma
S/O Shri Sanjeev Sharma
R/O H.No.2, W.No.3, Lakhanpur, Tehsil & District Kathua

vide Notification No. 62 of 2024/RG/LP dated 20.02.2024 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67358-58 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pranav Sharma, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3319 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

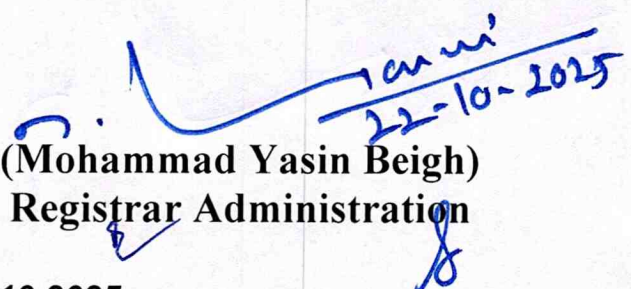
Ms. Gunveen Kour

D/O Shri Manjeet Singh

R/O Camp Gole Gujral, Talab Tillo, Mohalla Sach Khand, Tehsil & District Jammu.

vide Notification No. 973 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

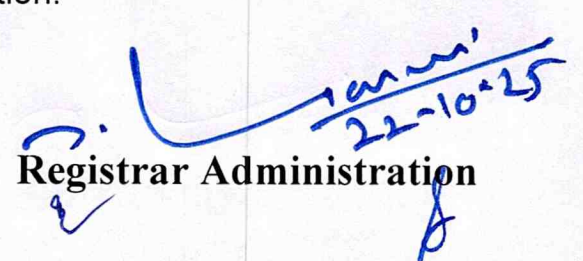
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67360-66 RG/LP Dated: 24.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gunveen Kour**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

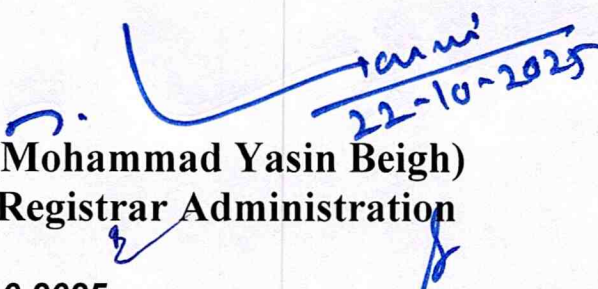
No: 3320 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sibgat Saleem
S/O Shri Mohd Saleem Magray
R/O Village Ashar, Banihal Tehsil Banihal District Ramban

vide Notification No. 1944 of 2023/RG/LP dated 11.09.2023 has been declared as Absolute/Final.

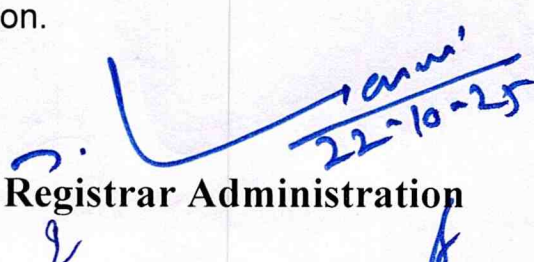
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67367 = 73 RG/LP Dated: 24 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sibgat Saleem, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3321/2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Pooja Devi
D/O Shri Jankar Singh
R/O Village Barota Camp Tehsil Ramgarh District Samba

vide Notification No. 1968 of 2023/RG/LP dated 12.09.2023 has been declared as Absolute/Final.

By Order

[Signature]
(Mohammad Yasin Beigh)
Registrar Administration
[Initials]

No: 67374 = DO RG/LP Dated: 24 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Devi**, Advocate
.....for information and necessary action.

[Signature]
Registrar Administration
[Initials]

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

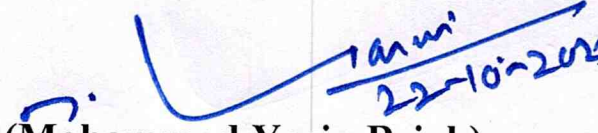
No: 3322 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arun Kumar Rao
S/O Shri Jernail Singh Rao
R/O House No. 45 Joura Kalan (Village) Tehsil Kahara District Doda

vide Notification No. 1836 of 2023/RG/LP dated 06.09.2023 has been declared as Absolute/Final.

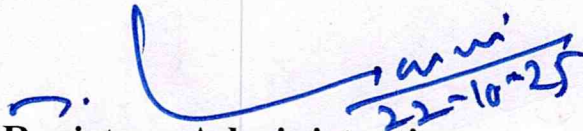
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67381-87 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah
2. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arun Kumar Rao, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3323 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sunil Sharma
S/O Shri Isher Dass
R/O Ward No.3, Salal Kotli, Tehsil & District Reasi

vide Notification No. 1171 of 2023/RG/LP dated 03.06.2023 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration
22-10-2025

No: 67388-94 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sunil Sharma, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration
22-10-2025

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3324 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ravi Kumar Damathia
S/O Shri Subash Chander
R/O H.No.1, Ward No.1, Village Ramgarh, Tehsil Ramgarh, District Samba

vide Notification No. 1150 of 2023/RG/LP dated 03.06.2023 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration
22-10-2025

No: 67398-402 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ravi Kumar Damathia**, Advocate
.....for information and necessary action.

(Signature)
Registrar Administration
22-10-25
8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATIONNo: 3325 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sanjay Sharma
S/O Shri Hans Raj Sharma
R/O H.No. E.P.925, Jullaka Mohalla, Tehsil & District Jammu

vide Notification No. 316 of 2023/RG/LP dated 14.02.2023 has been declared as Absolute/Final.

By Order

(Signature)
 (Mohammad Yasin Beigh)
 Registrar Administration

No: 67403-10 RG/LP Dated: 24. 10.2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanjay Sharma, Advocate**
for information and necessary action.

(Signature)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

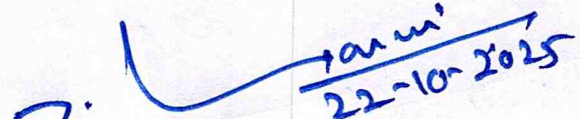
No: 3326 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Khushboo
D/O Shri Sanjeev Kumar
R/O W.No.2 near Society Well, Tehsil & District Kathua

vide Notification No. 155 of 2023/RG/LP dated 13.02.2023 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67411-18 RG/LP Dated: 24. 10.2025

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1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khushboo**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

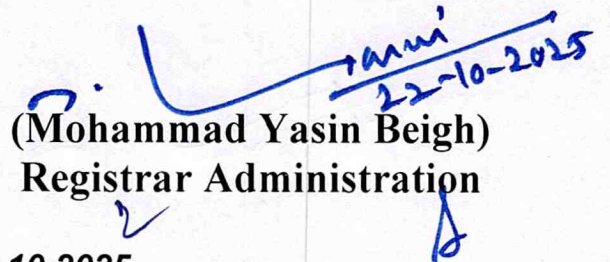
No: 3327 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nazakat Ayoub Manhas
S/O Shri Ayoub Khan
R/O Sagrawat, Tehsil Darhal, District Rajouri

vide Notification No. 634 of 2022/RG/LP dated 27.05.2022 has been declared as Absolute/Final.

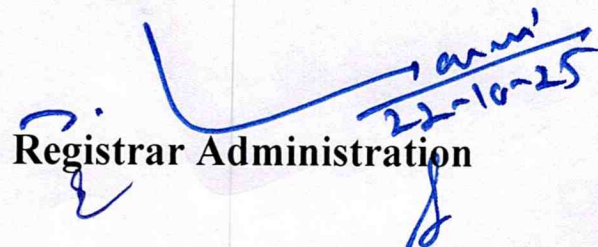
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(Mohammad Yasin Beigh)
Registrar Administration

No: 67419-26 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nazakat Ayoub Manhas**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

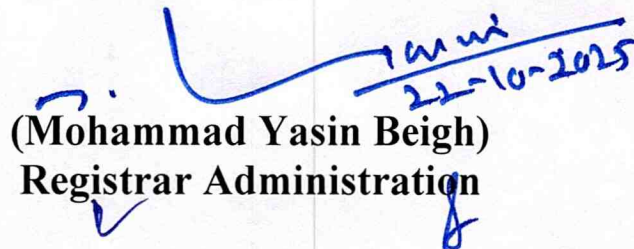
No: 3328 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Snehal Arora
S/O Shri Rajinder Arora
R/O H No.177 Sector 5, Trikuta Nagar, Tehsil & District Jammu

vide Notification No. 646 of 2021/RG/LP dated 05.07.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67427-84 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Snehal Arora**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

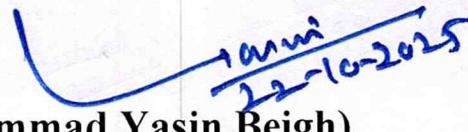
No: 3329 of 2025 /RG/LP **Dated:** 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Prannoy Parmar
S/O Shri Sunil Kotwal
R/O F/54, Lane No.2, Karan Nagar, Tehsil & District Jammu

vide Notification No. 1503 dated 28.02.2018 has been declared as Absolute/Final.

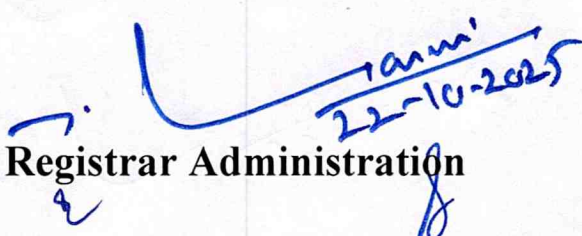
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67438-42 /RG/LP **Dated:** 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Prannoy Parmar**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

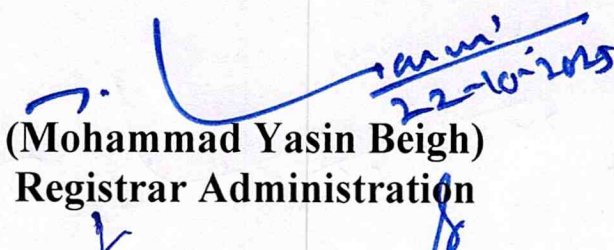
No: 3330 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ankita Malhotra
D/O Shri Gopal Chand Malhotra
R/O Near Govt. I.T.I College, Sumb Parel, Tehsil & District Samba

vide Notification No. 1827 of 2022/RG/LP dated 11.02.2022 has been declared as Absolute/Final.

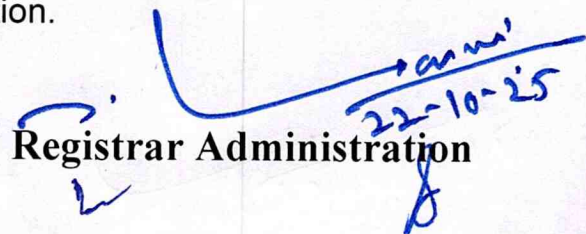
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67443-50 RG/LP Dated: 24 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ankita Malhotra, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

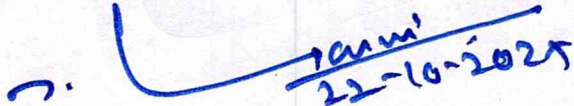
No: 3331 of 2025 /RG/LP **Dated:** 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sushil Kumar
S/O Shri Raj Singh
R/O Village Bhagpur, Town Jaganoo, Tehsil & District Udhampur

vide Notification No. 1656 dated 12.03.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67451-50 /RG/LP **Dated:** 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sushil Kumar**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

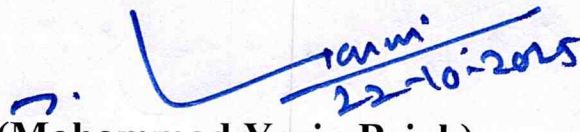
No: 3332 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr Arundeeep Singh Kotral
S/O Shri Sudershan Singh
R/O Basnote, Tehsil Mounгри, District Udhampur

vide Notification No. 1258 of 2021/RG dated 16.11.2021 has been declared as Absolute/Final.

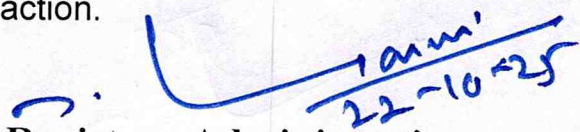
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67459-66 RG/LP Dated: 24. 10.2025

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1. Principal District and Sessions Judge, **Udhampur**
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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr Arundeeep Singh Kotral, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

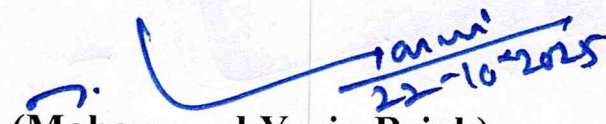
No: 3333 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kaneez Fatima
D/O Shri Mohd Rahim
R/O Village Shaker Chiktan, Tehsil Chiktan, District Kargil

vide Notification No. 1295 of 2024/RG/LP dated 25.07.2024 has been declared as Absolute/Final.

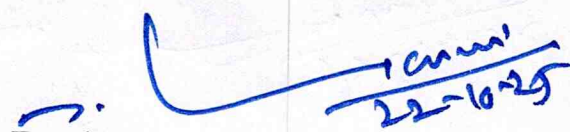
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67467-74 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kargil**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kargil**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kaneez Fatima, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

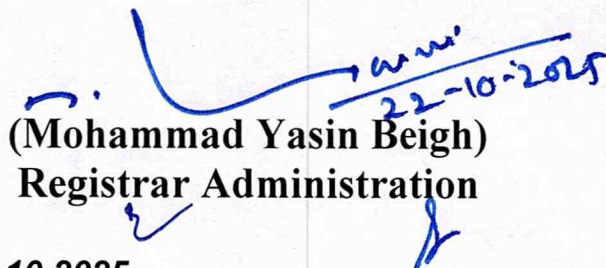
No: 3334 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rahul Kumar
S/O Shri Bishan Dass
R/O Village Kambal Danga, Tehsil & District Udhampur

vide Notification No. 1248 of 2024/RG/LP dated 24.07.2024 has been declared as Absolute/Final.

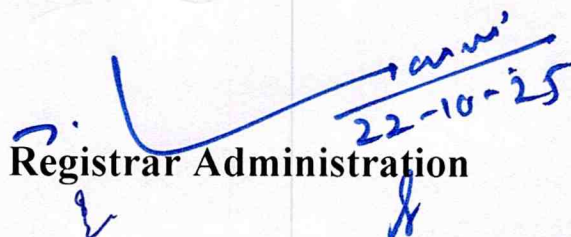
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67475-Q2 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Kumar**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3335 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Alankrit Sharma
S/O Shri Rakesh Sharma
R/O 41/7, Channi Himmat, Tehsil Bahu, District Jammu

vide Notification No. 1197 of 2024/RG/LP dated 23.07.2024 has been declared as Absolute/Final.

By Order

Jammu
22-10-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 67483-90 /RG/LP Dated: 24. 10.2025

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1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Alankrit Sharma, Advocate**
.....for information and necessary action.

Jammu
22-10-25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3336 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akhil DK Singh
S/O Shri Devinder Singh Jasrotia
R/O Ward No.16, Lane No.3, Sarasvati Vihar, Upper Shiv Nagar, Tehsil & District Kathua

vide Notification No. 1206 of 2024/RG/LP dated 23.07.2024 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67491-98 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akhil DK Singh, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3337 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ansari Maraj Alam

D/O Shri Ansari Jawed Alam

R/O House No.220, Tilwanpura, Asher, Tehsil Banihal, District Ramban

vide Notification No. 1210 of 2024/RG/LP dated 23.07.2024 has been declared as Absolute/Final.

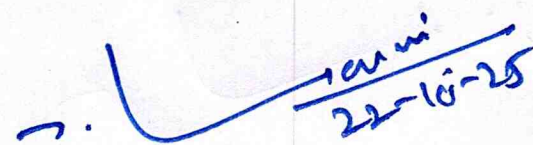
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(Mohammad Yasin Beigh)
Registrar Administration

No: 67499-506 RG/LP Dated: 24. 10.2025

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1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ansari Maraj Alam, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

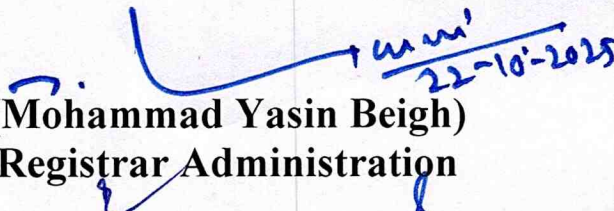
No: 3330 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bhawani Sharma
D/O Shri Shanti Saroop
R/O Village Chadwal, Tehsil Hira Nagar, District Kathua

vide Notification No. 1216 of 2024/RG/LP dated 23.07.2024 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67806-13 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms Bhawani Sharma, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3339 of 2025 /RG/LP Dated: 24 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr Deerez Khajuria
S/O Shri Som Raj
R/o Marhote Bera, Tata Pani, Tehsil Kalakote, District Rajouri

vide Notification No.1218 of 2024/RG/LP dated 23.07.2024 has been declared as Absolute/Final.

By Order

1 am
22-10-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 67584-21 RG/LP Dated: 24 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr Deerez Khajuria**, Advocate
.....for information and necessary action.

1 am
22-10-25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3340 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Dinesh Gupta
S/O Shri Manohar Lal
R/O H.No.1, Lane No.3, Indira Colony, Janipur, Tehsil & District Jammu

vide Notification No. 1222 of 2024/RG/LP dated 23.07.2024 has been declared as Absolute/Final.

By Order

Jammu
22-10-2025
(Mohammad Yasin Beigh)
Registrar Administration
18

No: 67522-29 RG/LP Dated 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dinesh Gupta, Advocate**
.....for information and necessary action.

Jammu
22-10-25
Registrar Administration
18

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

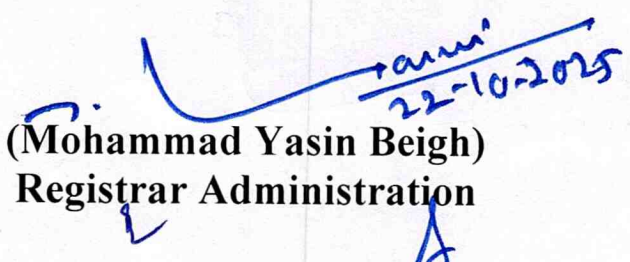
No: 3341 of 2025 /RG/LP Dated: 24 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Geetaanjali
D/O Shri Nasib Singh
R/O Village Shahpur, Tehsil Koteranka, District Rajouri

vide Notification No.1289 of 2024/RG/LP dated 25.07.2024 has been declared as Absolute/Final.

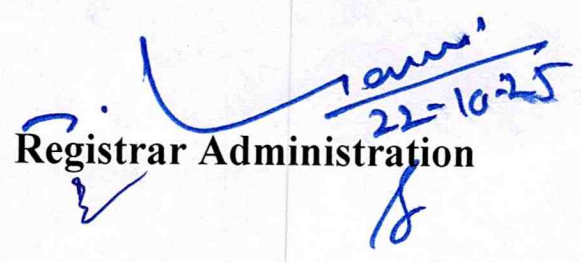
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67530-37 RG/LP Dated: 24 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Geetaanjali, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3342 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr Mubasher Hussain Manhas
S/O Shri Mohd Amin Manhas
R/O Gool Gundi, Tehsil Gool, Mohalla Behamdasa, District Ramban

vide Notification No.1301 of 2024/RG/LP dated 25.07.2024 has been declared as Absolute/Final.

By Order

cc mi
22-10-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 67530-45 /RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr Mubasher Hussain Manhas, Advocate**
.....for information and necessary action.

cc mi
22-10-25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

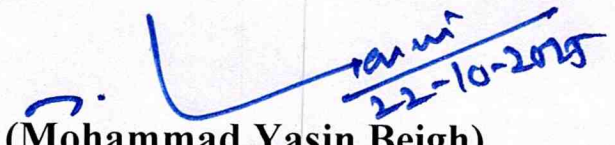
No: 3343 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mariyam Musserat
D/O Shri Mohd Qazam
R/O Village Topa Dodaj, Tehsil Darhal, District Rajouri

vide Notification No. 1302 of 2024/RG/LP dated 25.07.2024 has been declared as Absolute/Final.

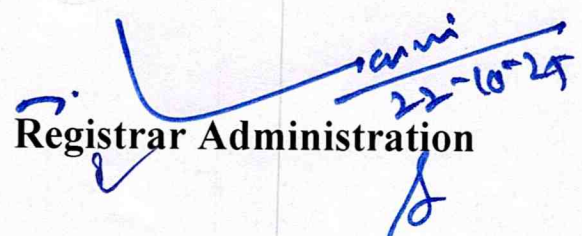
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67546-53 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mariyam Musserat, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

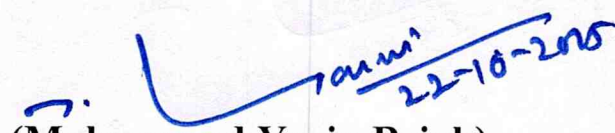
No: 3344 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sajda Batool
D/O Shri Amir Hussain Shah
R/O Village Surhoti, Tehsil Mendhar, District Poonch

vide Notification No. 1044 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67554-61 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. President, District Court Bar Association, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sajda Batool, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3345 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

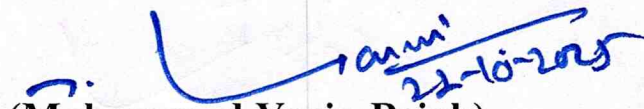
Ms. Shivani Devi

D/O Shri Balkar Chand

R/O Village Kalyana, Tehsil R.S. Pura, District Jammu

vide Notification No. 1045 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67562-69 RG/LP Dated 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivani Devi**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

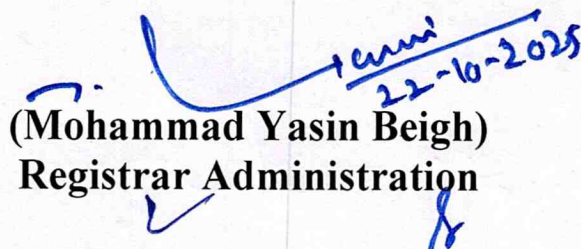
No: 3346 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shiva Ji Rathore
S/O Shri Ranjeet Rathore
R/O Village Loiedhar, Dhar, Tehsil Mugalmaidan, District Kishtwar

vide Notification No. 1046 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67870-77 /RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shiva Ji Rathore, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3347 of 2025 /RG/LP **Dated:** 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tahir Hussain
S/O Shri Mohd Ayoub Dar
R/O Village Seel, Tehsil & District Doda

vide Notification No. 1049 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

No: 67578-AS /RG/LP **Dated:** 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Doda**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tahir Hussain, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3340 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Waqar Hussain Shah
S/O Shri Mohd Alyas Shah
R/O Raj Nagar, Budhal, Tehsil Koternaka, District Rajouri.

vide Notification No. 1056 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

No: 67586-93 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri.**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waqar Hussain Shah**, Advocate
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

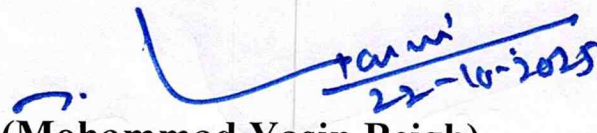
No: 3849 of 2025 /RG/LP **Dated:** 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aayush Malhotra
S/O Shri S.K Malhotra
R/O House No.75, Sector-6, Channi Himmat, Tehsil Bahu, District Jammu

vide Notification No. 1191 of 2024/RG/LP dated 23.07.2024 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67594-601 /RG/LP **Dated:** 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
4. Secretary, Bar Council of India, New Delhi.
5. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aayush Malhotra, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3350 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anjali Sharma
D/O Shri Anil Kumar
R/O House No.103, Sector-4, Trikuta Nagar, Tehsil Bahu, District Jammu

vide Notification No. 1193 of 2024/RG/LP dated 23.07.2024 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

No: 67602-09 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anjali Sharma, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

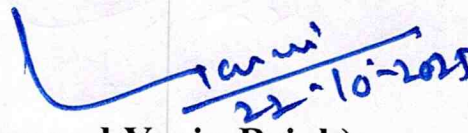
No: 3381 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Anukul Nagyal
S/o Shri Anil Kumar
R/o Village Chowki Handan, P.O Chowki, Tehsil Nowshera, District Rajouri

vide Notification No. 2664 of 2024/RG/LP dated 24.10.2024 has been declared as Absolute/Final.

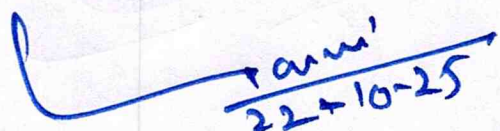
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67610-17 RG/LP Dated: 24 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anukul Nagyal, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3352 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr Prashant Manhas
S/O Shri Ghar Singh
R/O Village Nandwal, Tehsil Khour, District Jammu

vide Notification No. 1010 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

Jammu
22-10-2025
(Mohammad Yasin Beigh)
Registrar Administration
8

No: 67610-25 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr Prashant Manhas, Advocate**
.....for information and necessary action.

Jammu
22-10-2025
Registrar Administration
8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

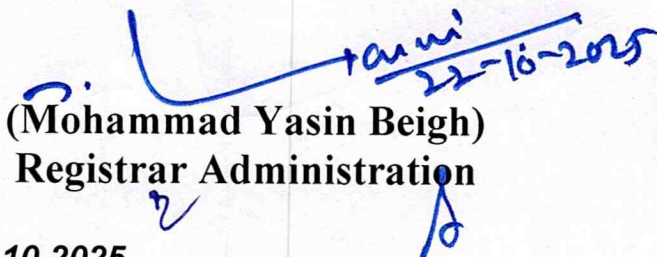
No: 335304 2025 /RG/LP **Dated:** 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms Priya Sharma
D/O Kartar Nath Sharma
R/O Padanoo, Garhi, Udhampur, Tehsil & District Udhampur

vide Notification No. 1012 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

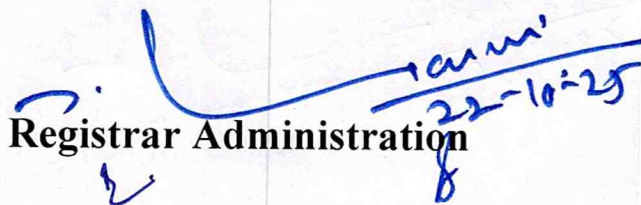
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67626-33 RG/LP **Dated:** 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms Priya Sharma, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3354 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Raghav Sawhney
S/O Shri Ashutosh Sawhney
R/O H.No.343, Pacca Danga, Tehsil & District Jammu

vide Notification No. 1016 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration
22-10-2025

No: 67634-41 RG/LP Dated: 24 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raghav Sawhney, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration
22-10-25

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

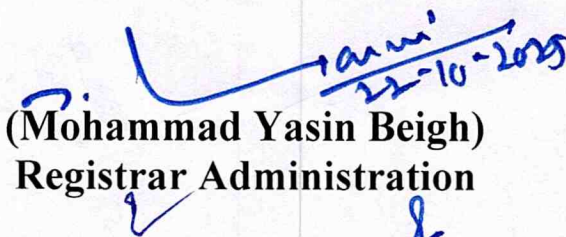
No: 3385 of 2025 /RG/LP **Dated:** 24 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rushda Choudhary
D/O Shri Gulam Hassan
R/O Lower Laxmi Nagar, Sarwal, Tehsil & District Jammu

vide Notification No. 1017 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

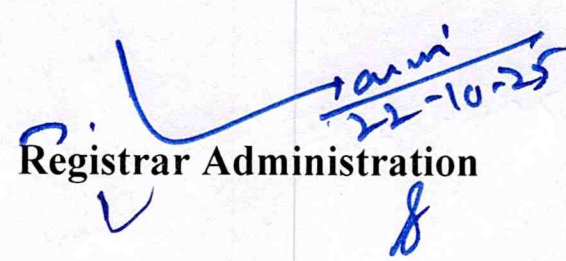
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67642-49 RG/LP **Dated:** 24 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rushda Choudhary, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3356 of 2025 /RG/LP **Dated:** 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Puneet Singh Charak
S/O Shri Padam Singh Charak
R/O H.No.57, W.No.7, Bassi Kalan, Tehsil Bari Brahmana, District Samba

vide Notification No. 243 of 2023/RG/LP dated 13.02.2023 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration
22-10-2025

No: 67650-57 /RG/LP **Dated:** 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Puneet Singh Charak, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration
22-10-25

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

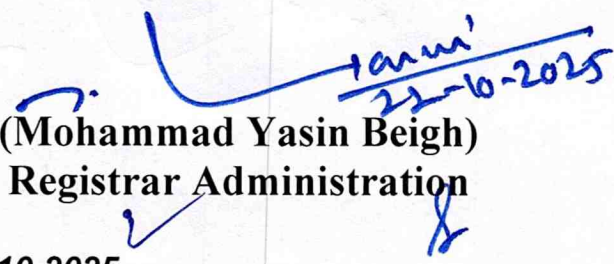
No: 3357 of 2025 /RG/LP **Dated:** 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sumeet Singh
S/O Shri Uttam Singh
R/O H.No.52, Manhas Niwas, Doomi, Tehsil Bhalwal, District Jammu

vide Notification No. 1025 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

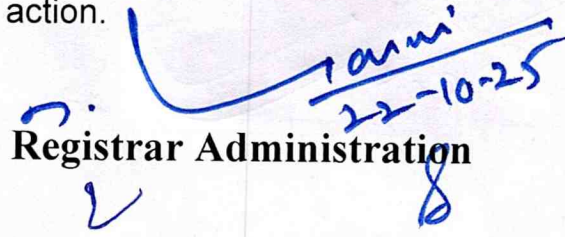
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67050-65 RG/LP **Dated:** 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sumeet Singh**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

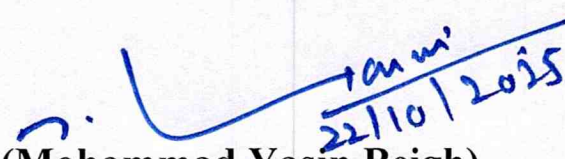
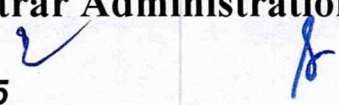
No: 3358 of 2025 /RG/LP **Dated:** 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sajjad Ahmed Sheikh
S/O Shri Bashir Ahmed Sheikh
R/O Village Kunda, Tehsil Pogal Pristan, District Ramban

vide Notification No.1042 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

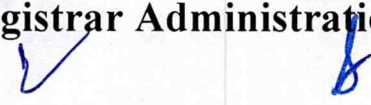
By Order


(Mohammad Yasin Beigh)
Registrar Administration


No: 67666-73 /RG/LP **Dated:** 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajjad Ahmed Sheikh, Advocate**
.....for information and necessary action.


Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3359 of 2025 /RG/LP Dated: 24.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sourav Kumar Sharma
S/O Shri Koshal Kumar
R/O Kotedhara, Tehsil & District Rajouri

vide Notification No. 1043 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

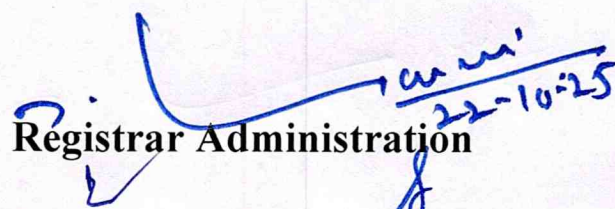
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67718-25 RG/LP Dated: 24.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sourav Kumar Sharma, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

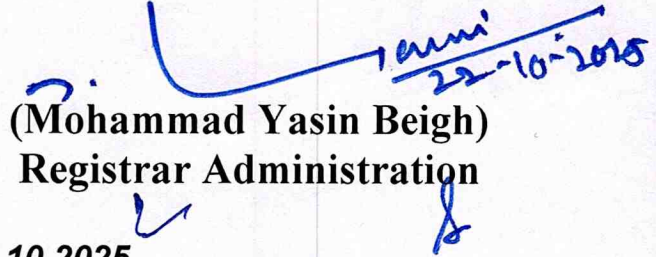
No: 3360 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nazakit Shabir
S/O Shri Qazi Shabir Ahmed
R/O Behrote, Tehsil Thannamandi, District Rajouri

vide Notification No. 1005 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

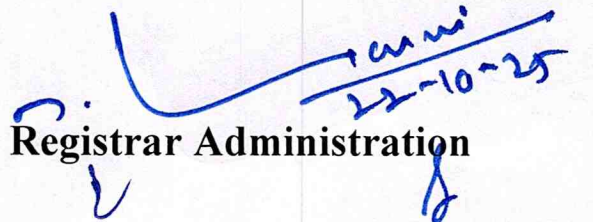
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67726 - 33 /RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nazakit Shabir, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3361 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

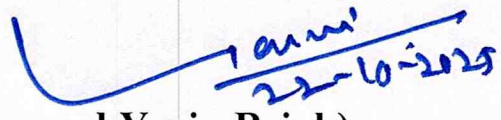
Mr. Mohd Sharyar Gul

S/O Shri Mohd Shafi

R/O Rajnagar Budhgal, Mohalla Naik, near Govt. Middle School Budhal, Tehsil Koternanka, District Rajouri

vide Notification No. 999 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67734-41 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Sharyar Gul, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

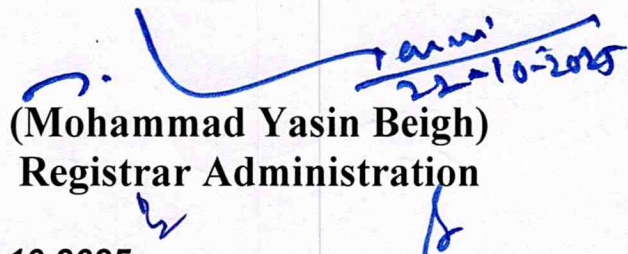
No: 3362 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Imran
S/O Shri Gulzar Ahmed
R/O Upper Dalwah, Tehsiul Gool, District Ramban

vide Notification No. 998 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

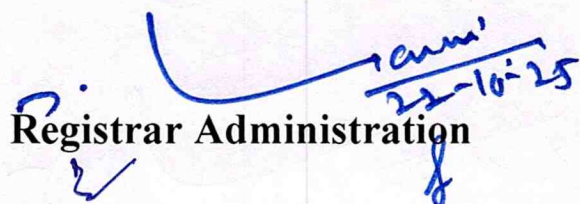
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67742-49 RG/LP Dated: 24 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Imran, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3363 of 2025 /RG/LP Dated: 24. 10.2025

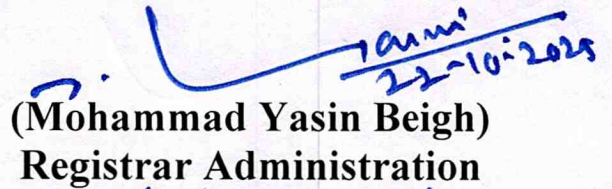
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Maneeha Shaheen
D/O Shri Nasrullah Khan

R/O Near State Bank of India, Mohalla Anderkot, Tehsil & District Rajouri

vide Notification No. 996 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

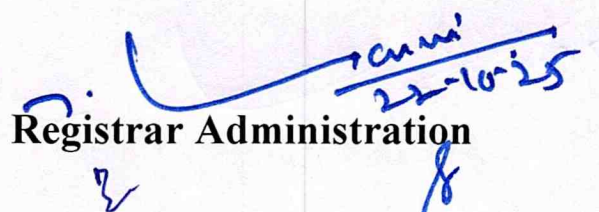
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67750 - 57 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Maneeha Shaheen, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

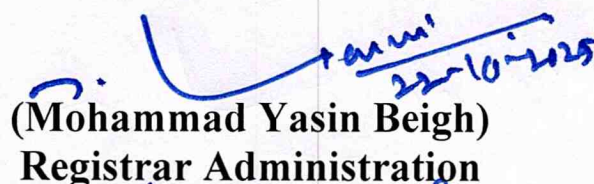
No: 3364 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Manali Vaid
D/O Shri Anil Gupta
R/O W.No.10, Bishnah, Tehsil Bishnah, District Jammu

vide Notification No. 993 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

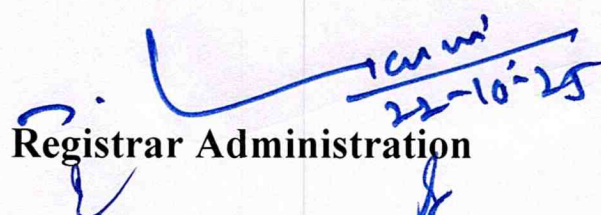
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67750 - 65 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manali Vaid, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3365 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Gagandeep Kour
D/O Shri Popinder Singh
R/O Monghama, Tehsil Tral, District Pulwama

vide Notification No. 52 of 2025/RG/LP dated 08.01.2025 has been declared as Absolute/Final.

By Order

Jammu
22-10-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 67766 - 73 RG/LP Dated: . 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gagandeep Kour**, Advocate
.....for information and necessary action.

Jammu
22-10-25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

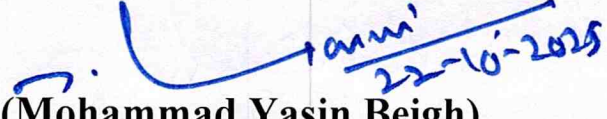
No: 3366 of 2025 /RG/LP Dated: 24 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Munawar Chowdhary
S/O Shri Mohd Sadeeq
R/O H.No 124, Gujjar Nagar Jammu, Tehsil & District, Jammu

vide Notification No. 985 of 2022/RG/LP dated 27.07.2022 has been declared as Absolute/Final.

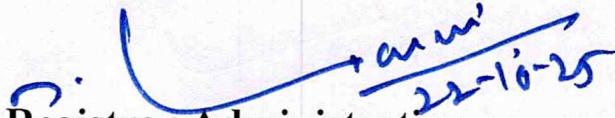
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67774-81 RG/LP Dated: 24 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Munawar Chowdhary, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3367 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Manik Pratap Singh
S/O Shri Joginder Singh
R/O W.No.4, Border Road Mawa, Tehsil Rajpura, District Samba

vide Notification No. 60 of 2024/RG/LP dated 20.02.2024 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

No: 67782-89 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manik Pratap Singh, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3360 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Vaishali Singh
D/O Shri Sukhbir Singh
R/O Village Suchani, Tehsil Vijaypur, District Samba

vide Notification No. 1317 of 2024/RG/LP dated 25.07.2024 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

No: 67790-97 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vaishali Singh, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

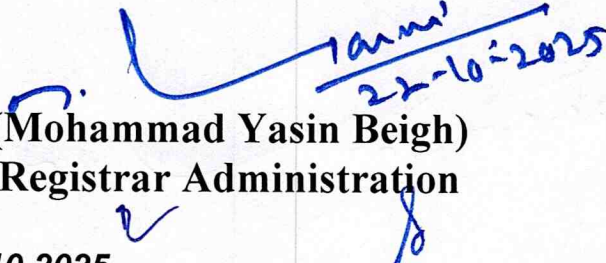
No: 3369 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Veerta Mishra
D/O Shri Shridhar Mishra
R/O Kishanpur, Kharta, Tehsil Dansal, District Jammu

vide Notification No. 1272 of 2024/RG/LP dated 25.07.2024 has been declared as Absolute/Final.

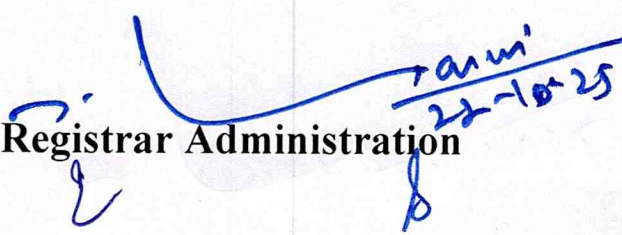
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67798 - 67805 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Veerta Mishra, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

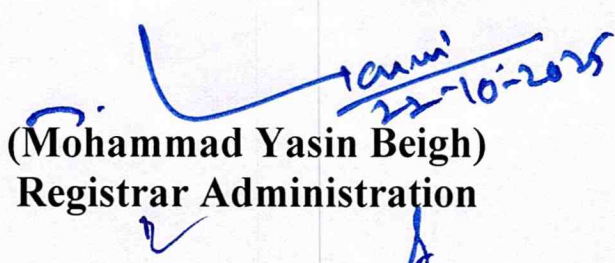
No: 3370 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iram Saba
D/o Shri Farooq Ahmad Fidayee
R/o Village Trankal-Kahra, Tehsil Kahara, District Kathua

vide Notification No. 2500 of 2024/RG/LP dated 05.10.2024 has been declared as Absolute/Final.

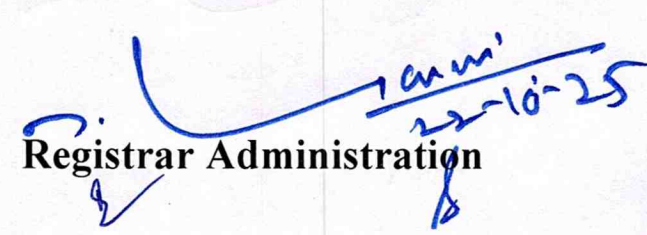
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67806-13 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iram Saba, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3371 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Toyab
S/o Shri Izhar Ahmed
R/o Village Sanai, Tehsil Surankote, District Poonch

vide Notification No. 2507 of 2024/RG/LP dated 05.10.2024 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

No: 67814-21 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Toyab, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

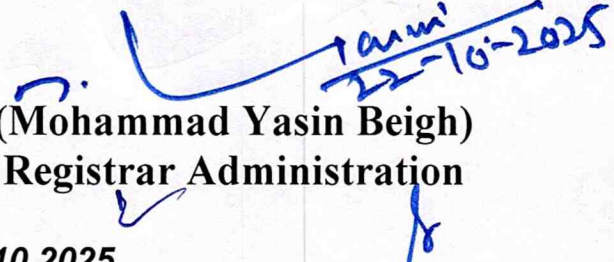
No: 3372 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Yasir Naik
S/o Mohd. Yousuf Naik
R/o Village Hurlani Tehsil Dansal District Jammu

vide Notification No. 2513 of 2024/RG/LP dated 07.10.2024 has been declared as Absolute/Final.

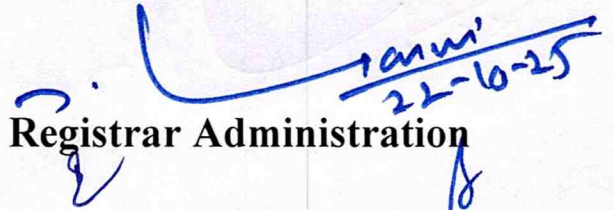
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67822 - 29 RG/LP Dated 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Yasir Naik**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

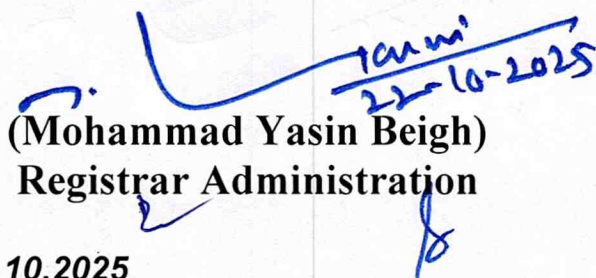
No: 3373 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arjun Sharma
S/o Shri Chaman Lal Sharma
R/o H.No. 309, Ward No.17 near J&K Public School Omara Morh, Tehsil & District Udhampur

vide Notification No. 2673 of 2024/RG/LP dated 24.10.2024 has been declared as Absolute/Final.

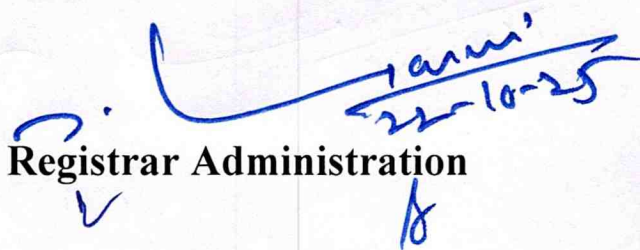
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67830 - 37 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arjun Sharma, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

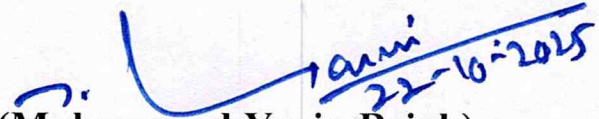
No: 3374 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Riya Jasrotia
D/O Shri Surjeet Singh
R/O VPO-Barwal, Tehsil & District Kathua.

vide Notification No. 888 of 2025/RG/LP dated 13.03.2025 has been declared as Absolute/Final.

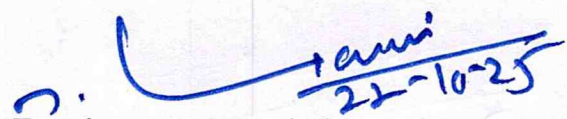
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67830-45 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Riya Jasrotia, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3375 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Saqlain Niaz
S/O Shri Niaz Ahmed
R/O W.No.5, Mohalla Kote, Fazalabad, Tehsil Surankote, District Poonch

vide Notification No. 1264 of 2024/RG/LP dated 24.07.2024 has been declared as Absolute/Final.

By Order

Jammu
22-10-2025
(Mohammad Yasin Beigh)
Registrar Administration
8

No: 67846-53 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saqlain Niaz, Advocate**
.....for information and necessary action.

Jammu
22-10-25
Registrar Administration
8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3376 of 2025 /RG/LP Dated: 24 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Urgyan Thinley
S/O Shri Rinchen Thupstan
R/O Leh Ladakh, Taru Village- Thagzurpa, House No.48, Tehsil & District Leh.

vide Notification No. 1316 of 2024/RG/LP dated 25.07.2024 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration
(Signature)

No: 67054-61 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Leh.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Leh.**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Urgyan Thinley, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration
(Signature)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

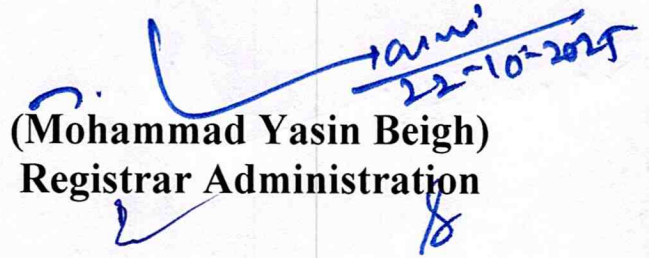
No: 3377 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shaik Manzoor
S/O Shri Manzoor Ahmed
R/O Village Bhatali, Tehsil Thannamandi, District Rajouri

vide Notification No. 1263 of 2024/RG/LP dated 24.07.2024 has been declared as Absolute/Final.

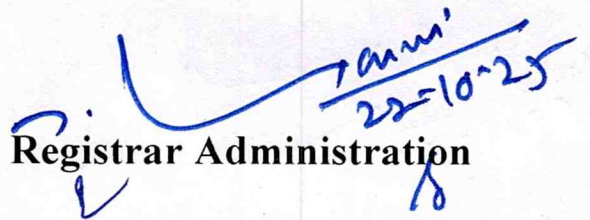
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67862 - 69 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shaik Manzoor**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3378 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sanchit Kaswalia
S/O Rampaul Kaswalia
R/O Village Drawtey, Tehsil R.S. Pura, District Jammu

vide Notification No. 1261 of 2024/RG/LP dated 24.07.2024 has been declared as Absolute/Final.

By Order

Jammu
22-10-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 67070-77 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanchit Kaswalia, Advocate**
.....for information and necessary action.

Jammu
22-10-25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3379 of 2025 /RG/LP **Dated:** 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suryansh Thakur
S/O Shri Krishan Chand Manhas
R/O Village Trigam, Galiga, Tehsil & District Kishtwar

vide Notification No. 1260 of 2024/RG/LP dated 24.07.2024 has been declared as Absolute/Final.

By Order

Jammu
22-10-2025
(Mohammad Yasin Beigh)
Registrar Administration
h

No: 67878-05 /RG/LP **Dated:** 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suryansh Thakur, Advocate**
.....for information and necessary action.

Jammu
22-10-25
Registrar Administration
h

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

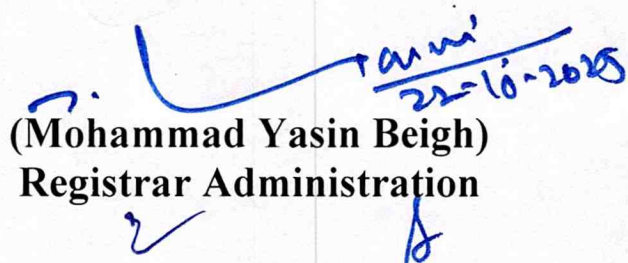
No: 3300 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sumit Singh Jamwal
S/O Shri Jogeshwar Singh Jamwal
R/O Near I.T.B. P.F Transit Camp, Ward No.49, Channi Rama, Tehsil Bahu,
District Jammu

vide Notification No. 1259 of 2024/RG/LP dated 24.07.2024 has been declared as Absolute/Final.

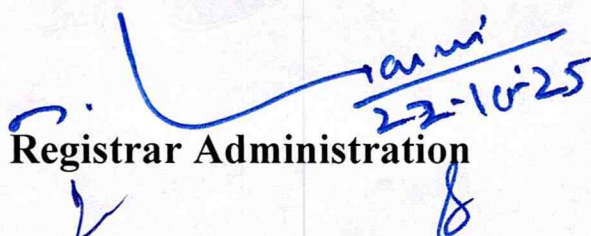
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67806-93 RG/LP Dated: 24 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sumit Singh Jamwal, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

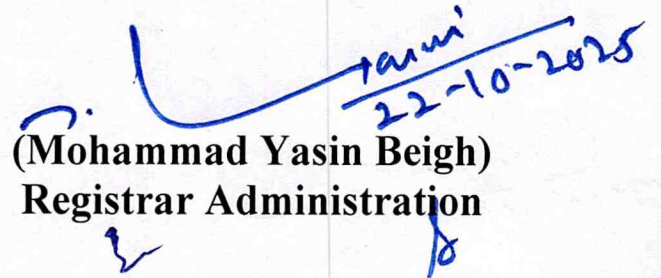
No: 3381 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahid Afridi
S/O Shri Shabir Ahmed
R/O Village BathoiE, Tehsil Mahore, District Reasi

vide Notification No. 1257 of 2024/RG/LP dated 24.07.2024 has been declared as Absolute/Final.

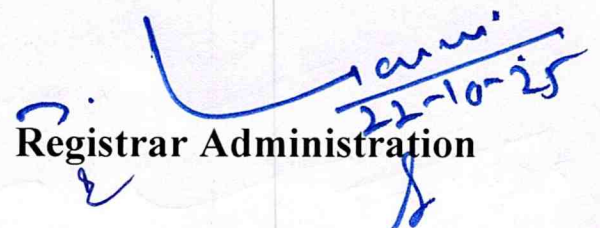
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67894-67901 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Afridi, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3382 of 2025 /RG/LP **Dated:** 24.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

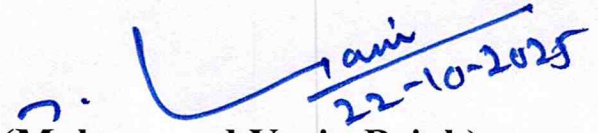
Mr. Nikhil Kumar

S/O Narinder Kumar

R/O Lane No.2, Satellite Colony, Bathindi Morh, Tehsil Bahu, District Jammu

vide Notification No. 1232 of 2024/RG/LP dated 24.07.2024 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67902-09 /RG/LP **Dated:** 24.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nikhil Kumar**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

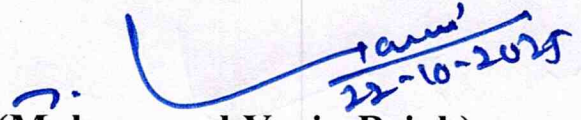
No: 3383 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Kashif Malik
S/O Mohd Wajahad
R/O Near Julla Bridge, Main City, Ward No.07, Tehsil & District Rajouri

vide Notification No. 1308 of 2024/RG/LP dated 25.07.2024 has been declared as Absolute/Final.

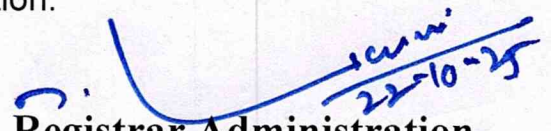
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67910 - 17 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Kashif Malik, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

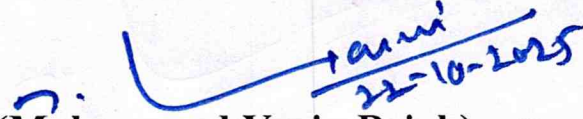
No: 3384 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mashkoor Ahmad
S/O Shri Mohd Sabir
R/O Village Kalihand, Tehsil & District Doda

vide Notification No. 1307 of 2024/RG/LP dated 25.07.2024 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration


No: 67910-25 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mashkoor Ahmad, Advocate**
.....for information and necessary action.


Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

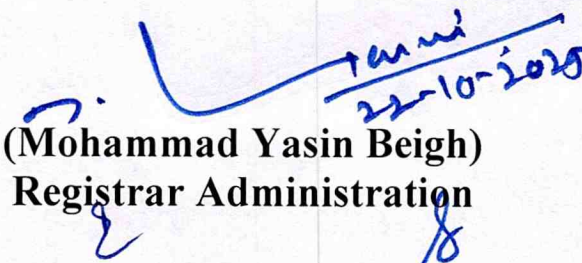
No: 3385 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehak Jabeen
D/O Shri Qasim Ud Din
R/O Pacca Talab, Bahu Fort, Tehsil & District Jammu

vide Notification No. 1304 of 2024/RG/LP dated 25.07.2024 has been declared as Absolute/Final.

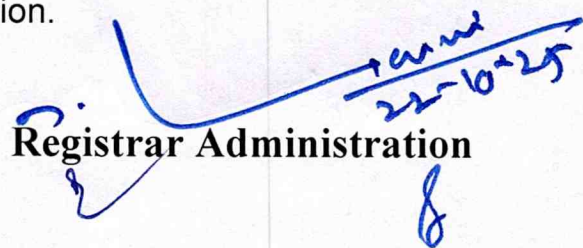
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67926-33 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Jabeen**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

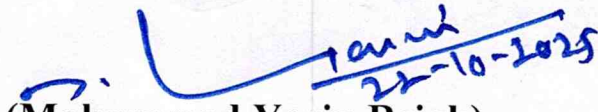
No: 3386 of 2025 /RG/LP Dated: 24 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Manisha Sharma
D/O Shri Tarsem Sharma
R/O JK-02-002284511, Village Changran, Tehsil & District Kathua

vide Notification No. 1303 of 2024/RG/LP dated 25.07.2024 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67934 - 41 RG/LP Dated: 24 10.2025

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1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Manisha Sharma, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

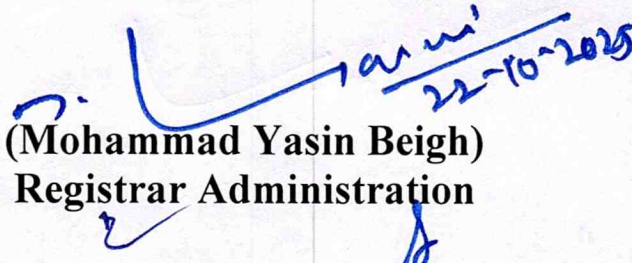
No: 3387 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kushal Singh
S/O Shri Baldev Singh
R/O Village Dharmari, Tehsil Thuroo, District Reasi

vide Notification No. 1298 of 2024/RG/LP dated 25.07.2024 has been declared as Absolute/Final.

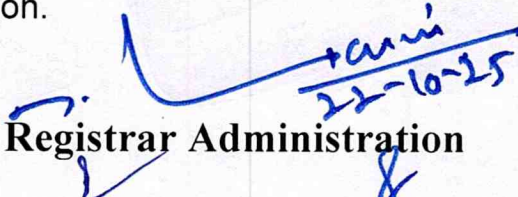
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67942 -49 RG/LP Dated: 24. 10.2025

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1. Principal District and Sessions Judge, **Reasi**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Reasi**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Kushal Singh, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

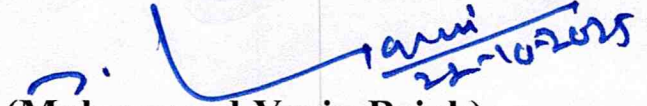
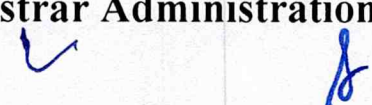
No: 3388 of 2025 /RG/LP Dated: 24 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Amjed Iqbal
S/O Shri Mohd Iqbal
R/O Village Muradpur, Tehsil & District Rajouri.**

vide Notification No. 747 dated 30.12.2020 has been declared as Absolute/Final.

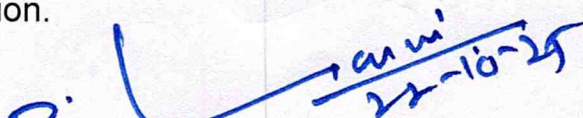
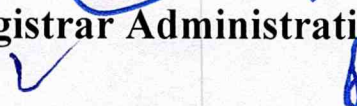
By Order


(Mohammad Yasin Beigh)
Registrar Administration


No: 67950 - 57 RG/LP Dated: 24 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
4. Secretary, Bar Council of India, New Delhi.
5. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Amjed Iqbal, Advocate
.....for information and necessary action.


Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

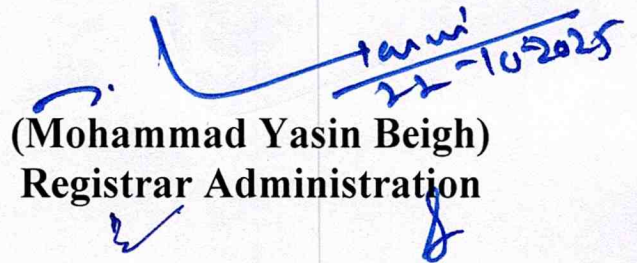
No: 3389 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nisha Devi
D/O Shri Tarlok Singh
R/O Village Athialta, Hatli Morh, Tara Nagar, Tehsil Mahanpur, District Kathua

vide Notification No. 638 of 2022/RG/LP dated 30.05.2022 has been declared as Absolute/Final.

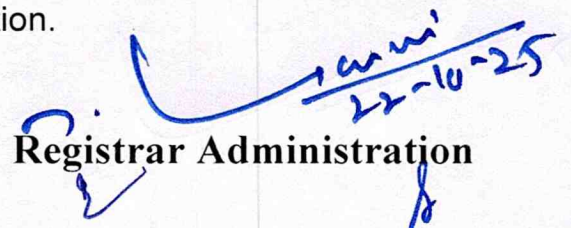
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67958-65 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Nisha Devi, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

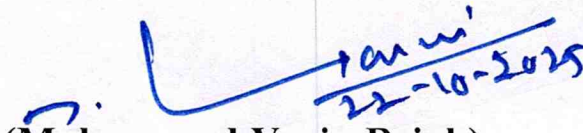
No: 3390 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zakir Ahmed
S/O Shri Rana Zahoor Ahmed
R/O Village Kalaban, Tehsil Mendhar, District Poonch.

vide Notification No. 791 dated 30.12.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67966 - 73 RG/LP Dated: 24 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch.**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zakir Ahmed**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

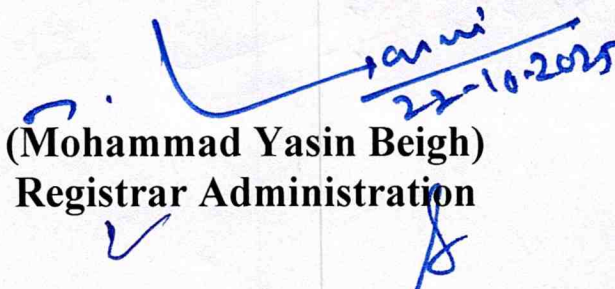
No: 3391 of 2025 /RG/LP **Dated:** 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ajay Lakhotra
S/O Shri Swarn Dass
R/O Ward No. 03, Behind Shiv Public Hr. Secondary School, Sari Rakwalan
Tehsil Jammu West District Jammu

vide Notification No. 57 of 2025/RG/LP dated 08.01.2025 has been declared as Absolute/Final.

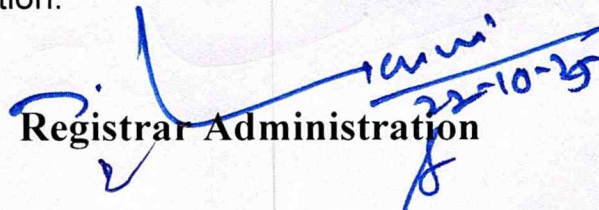
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67974 - 01 /RG/LP **Dated:** 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Lakhotra, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

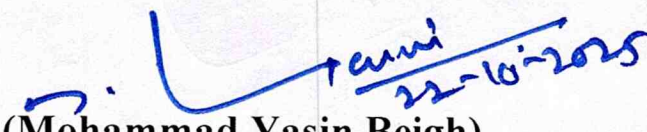
No: 3392 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sourav Sharma
S/O Shri Kuldeep Raj
R/O Village Bandrai, Tehsil Sunderbani, District Rajouri

vide Notification No. 1040 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

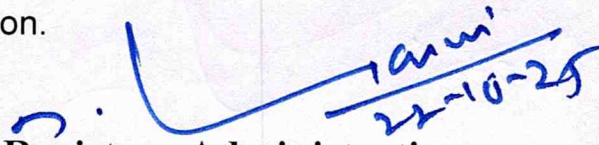
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67982 - 89 RG/LP Dated: 24. 10.2025

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1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sourav Sharma, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

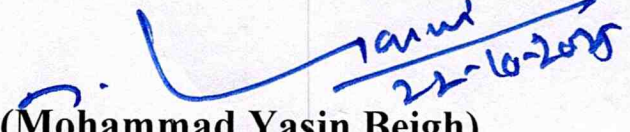
No: 3393 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kajal Parihar
D/O Shri Sharwan Kumar
R/O Village Matta, Tehsil & District Kishtwar

vide Notification No. 1325 dated 02.01.2019 has been declared as Absolute/Final.

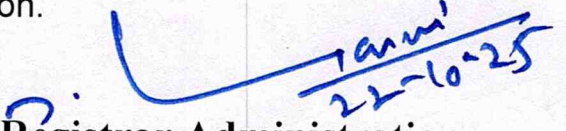
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 67990 - 97 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kajal Parihar, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

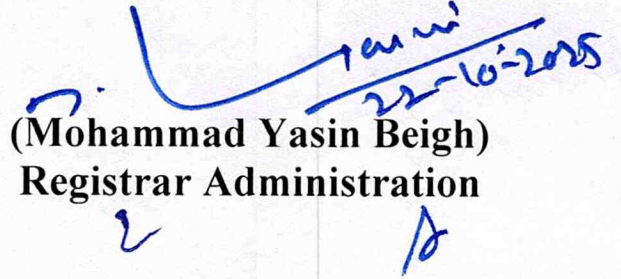
No: 3394 of 2025 /RG/LP Dated: 24.10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Neha Kumari
D/O Shri Bhagwan Singh
R/O Nagliyan, Garnai, Tehsil & District Udhampur

vide Notification No. 2114 of 2023/RG/LP dated 28.09.2023 has been declared as Absolute/Final.

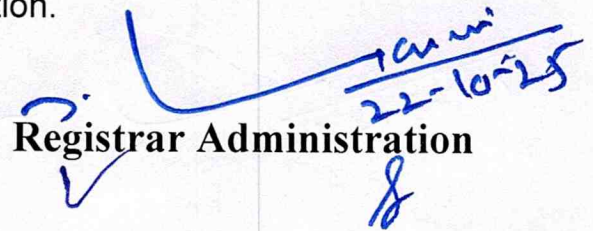
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(Mohammad Yasin Beigh)
Registrar Administration

No: 67998-68006 RG/LP Dated: 24.10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neha Kumari, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 3395 of 2025 /RG/LP **Dated:** 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Ahmed Arslan
S/O Shri Syed Asgar Ali
R/O 773-A, Last Morh Gandhi Nagar, Tehsil & District Jammu

vide Notification No. 2003 of 2023/RG/LP dated 12.09.2023 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration
22-10-2025

No: 68007 - 14 /RG/LP **Dated:** 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Ahmed Arslan, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration
22-10-25

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3396 of 2025 /RG/LP **Dated:** 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sunil Sharma
S/O Shri Manohar Lal
R/O Sanoora, Tehsil Rajpura, District Samba

vide Notification No. 93 of 2022/RG/LP dated 24.02.2022 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration
22-10-2025

No: 68015-22 /RG/LP **Dated:** 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sunil Sharma**, Advocate
.....for information and necessary action.

(Signature)
Registrar Administration
22-10-25

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

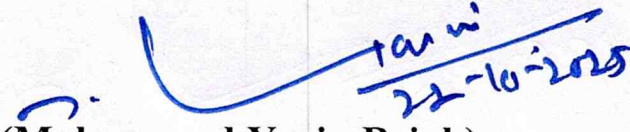
No: 3397 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Varun Verma
S/O Shri Ravi Kumar Verma
R/O VPO Gurha Brahmana, Tehsil Akhnoor, District Jammu

vide Notification No. 1052 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

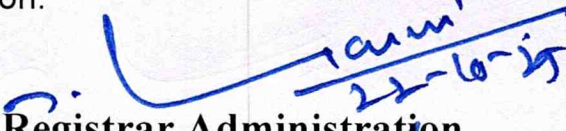
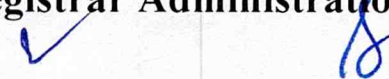
By Order


(Mohammad Yasin Beigh)
Registrar Administration


No: 68023-30 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Varun Verma, Advocate**
.....for information and necessary action.


Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

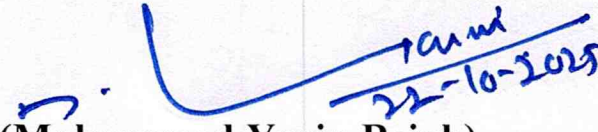
No: _ 3398 072025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Asha Devi
D/O Shri Ved Parkash
R/O Bhatoli (Kaller), Bhalla, Bhaderwah, Tehsil Bhalla, District Doda

vide Notification No. 1192 of 2024/RG/LP dated 23.07.2024 has been declared as Absolute/Final.

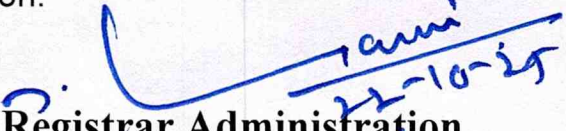
By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 68031-38 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asha Devi, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 3399 of 2025 /RG/LP Dated: 24. 10.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Durga Sandhya Shivam
S/O Shri Durga Dass
R/O Gurah Jattan, Tehsil Ghagwal, District Samba.

vide Notification No. 1850 of 2022/RG/LP dated 11.11.2022 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration
22-10-2025

No: 68039-46 RG/LP Dated: 24. 10.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba.**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Durga Sandhya Shivam, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration
22-10-25